

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

CP(CAA) No. 5/Chd/Hry/2024
(2nd Motion)

IN THE MATTER OF:

GMR Airports Limited ...Transferor Company

And

GMR Airports Infrastructure Ltd. ...Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 13.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mrs. Munisha Gandhi, Senior Advocate
Ms. Eshna Kumar, Advocate
Mr. Anirudh Das, Advocate
Mr. Vaibhav Sharma, Advocate
Ms. Salina Chalana, Advocate

For the RD: Mr. Vineet Khatri, Company Prosecutor
For the OL: Mr. Edward Augustine George, Advocate
For the Income Tax: Mr. Yogesh Putney, Senior Standing Counsel
Department

ORDER

The matter has been taken up after a short pass-over.

Compliance affidavits on behalf of Petitioner/Transferor Company Nos. 1 & 2 and Transferee Company have been filed vide Diary Nos. 03987/13/A, 03987/13/B, 03987/13/C respectively. The same are taken on record. During the course of arguments, it has come to notice that although the petitioners have incorporated the reports of RD, ROC, and Income Tax Department in their reply which are already taken

on record, but no independent reports of RD, ROC, and Income Tax Department are available before us. RD/ROC and the Income Tax Department were requested to file the reports after a short pass-over. During that pass-over RD/ROC has e-filed the report. Let the hard copy of the same be filed during the course of day. A date is requested by Ld. Senior Standing Counsel for the Income Tax Department for filing his report. Let the same be filed during the course of day.

The statement of the Company Prosecutor regarding the satisfaction of the reply filed by the Petitioner companies to the report of RD has already been recorded in our daily order dated 10.05.2024. He is directed to file an affidavit to that effect within one week. Similarly, Ld. Counsels for OL and Income Tax Departments are directed to file the affidavits regarding no objection to the scheme within one week.

Heard. Order Reserved.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)